

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.103
IB-221/ND/2024

IN THE MATTER OF:

M/s. Zhuzoor Infratech Pvt. Ltd.

...PETITIONER

Vs

Deepak Builders & Engineers India Limited

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 01.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :Mr. Varun Chopra, Adv.

For the Respondent/Corporate Debtor :

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that the arguing counsel is not available today and therefore, sought adjournment. In view of this, list the matter on **10.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)